

Andhra Pradesh namely Adoni, Cuddapah, Guntur, Hanumankonda, Hyderabad, Kakinada, Kurnool, Medak, Nalagonda, Nizamabad, Ongole, Patancheru, Rajahmundry, Tadapalligudam, Tirupati, Vijayawada, Vishakhapatnam, Karim Nagar, Nellore, Prodduthur and Talkunta.

(a) the number of raids conducted by the Income Tax Department during the last six months, State-wise; and

(b) the details of seizures made, amount recovered and prosecution launched during these raids?

Income Tax Raids

2510. SHRI SHANKERSINH
VAGHELA:
DR. K.V.R. CHOWDARY:
SHRI KRISHAN DUTT
SULTANPURI:
SHRI PREM CHAND RAM:
SHRI CHANDRESH
PATEL:

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). Relevant details are given in the enclosed *Statement*.

No prosecution has been launched in cases where searches were conducted during the last six months.

Will the Minister of FINANCE be pleased to state:

STATEMENT

Searches conducted by the I.T. Department during September, 1993 to February, 1994

State	No. of Searches conducted	Seizures (Rs. In Lakhs)			
		Cash	Jewellery	Others	Total
Assam (NER)	62	66.09	5.42	43.94	115.45
Andhra Pradesh	259	323.21	356.34	915.42	1594.97
Bihar	37	43.56	99.48	217.43	360.47
Chandigarh	41	5.10	21.26	208.23	234.59
Delhi	386	1086.69	356.38	754.59	2197.66
Gujarat	384	582.55	586.34	1459.09	2627.98
Haryana	25	7.32	11.49	59.08	77.89
Pondicherry	18	34.30	202.67	16.19	253.16

State	No. of Searches conducted	Seizures (Rs. In Lakhs)			
		Cash	Jewellery	Others	Total
Kerala	70	34.43	39.71	330.95	405.09
Karnataka	140	314.61	155.17	515.37	985.15
Goa	3	27.30	—	—	27.30
Madhya Pradesh	65	95.75	228.38	780.85	1104.98
Maharashtra	553	458.07	1101.43	2128.73	3688.23
Orissa	3	3.90	55.00	52.45	111.35
Punjab	197	160.95	183.89	1235.52	1580.36
Rajasthan	80	58.56	263.72	753.20	1073.48
Tamil Nadu	218	134.63	687.15	582.41	1404.19
Uttar Pradesh	164	94.72	250.63	172.75	518.10
West Bengal	317	322.48	1470.33	1937.21	3730.02
	3022	3852.22	6074.79	12163.41	22090.42

Licensing System for Banks

2511. SHRI PRAKASH V. PATIL:
Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India has relaxed the licensing system and amended the rules for opening new branches of the public sector banks;

(b) if so, the the salient features thereof; and

(c) the number of branches opened by different banks during the last year; State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b). Under the Branch Expansion Policy, 1990-95, the proposals for opening of branches at rural centres identified by the banks within their service area and received through the concerned State Government duly recommended are considered by Reserve Bank of India (RBI) on merit. As regards semi-urban centres, the banks have freedom to open branches at the centres of their choice within the quota allotted to them on all India basis. No State-wise quota has been allotted for the purpose of opening